

**OFFICE OF THE
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR**

NO.14(A)(20)-DJ/U/Misc/2015-16 3304-15 /

Dated, Kailashahar,
The 28th May, 2016.

To

1. The Addl. District & Sessions Judge, Kailashahar/Kamalpur, Unakoti Judicial District.
2. The Civil Judge (Sr. Division) & Asstt. Sessions Judge, Kailashahar, Unakoti Judicial District.
3. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Division) Unakoti Judicial District, Kailashahar.
4. The Sub-Divisional Judicial Magistrate - Cum-Civil Judge (Jr. Division), Kamalpur/Longtharai Valley/Gandacharra, Unakoti Judicial District.
5. The Civil Judge (Jr. Division)- cum- Judicial Magistrate 1st Class, Kailashahar/ Kamalpur, Unakoti Judicial District.

Subject:- Furnishing of information regarding pendency of Cases related to specific Categories as on 31.12.2015 under Unakoti Judicial District regarding.

Sir,

In enclosing herewith a photo copy of letter No. F.40(30)-HCT/MISC.STT/SJ/2013-15/9458-65 dated 27th May, 2016 of the Hon'ble High Court, I am to request you to furnish the updated information pertaining to (i) Land/Immovable property dispute cases, (ii) Crime against Woman (Rape) Cases, (iii) Cheque dishonor/ Cheque Bounce cases under Negotiable Instrument Act 1881, (iv) Smuggling of Narcotics cases, and (v) Motor Accidents cases as on 31.12.2015 in the enclosed proforma of your respective Court to this office in the first half of 30.5.2016 by Fax/mail/Special Messenger for onwards transmission of the same to the Hon'ble High Court of Tripura.

The matter may kindly be treated as Most Urgent.

Yours faithfully,

Enclosed: As stated above.
6(six) Sheets.

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(D. M. JAMATIA)
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.

Copy to :-

1. The H/C (Sessions)/Civil Suits Clerk of District & Sessions Judge Court, Unakoti Judicial District, Kailashahar for necessary compliance.
2. The System Officer, Computer Section of the District & Sessions Judge Court, Unakoti Judicial District, Kailashahar. He is requested to upload this circular letter in the website of the District & Sessions Judge's Court.

28/5/16
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT

By Fax/email



**High Court of Tripura
Agartala**

No. F.40 (30)-HCT/MISC.STT/SJ/2013-15/

9458-65

From: **A. Debbarma,**
Registrar (Judicial)

To

1. **The District & Sessions Judge,**
West Tripura Judicial District, Agartala;
2. **The District & Sessions Judge,**
Unakoti Judicial District, Kailashahar;
3. **The District & Sessions Judge,**
South Tripura Judicial District, Belonia;
4. **The District & Sessions Judge,**
North Tripura Judicial District, Dharmanagar;
5. **The District & Sessions Judge,**
Gomati Judicial District, Udaipur;
6. **The Judge, Family Court,**
Agartala, West Tripura Judicial District.
7. **The Judge, Family Court,**
Kailashahar, North Tripura Judicial District.
8. **The Judge, Family Court**
Udaipur, Gomati Judicial District.

Dated, Agartala, the 27th May, 2016.

Sub: Furnishing of information regarding pendency of Cases related to Specific Categories as on 31.12.2015- Regarding:-

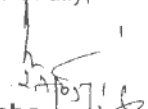
Sir,

In enclosing herewith the copy of Letter No.N-17/24/2016-NM dated 04.05.2016 received from the Deputy Secretary to the Government of India, Ministry of Law and Justice, Department of Justice, New Delhi on the subject cited above, I am to request you to furnish the updated information pertaining to (i) Land/Immoveable property dispute cases, (ii) Crime against Women (Rape) Cases, (iii) Cheque dishonour/ Cheque Bounce cases under Negotiable Instrument Act, 1881, (iv) Smuggling of Narcotics cases, and (v) Motor Accidents cases as on 31.12.2015 in the enclosed proforma of your respective Judgeship by Fax/e-mail/Special Messenger positively on or before 30.05.2016 for onward transmission of the same to the Ministry of Law and Justice, Government of India, New Delhi.

Kindly treat the matter as **MOST URGENT**.

Yours faithfully,

Enclosed: As stated above
Six sheets of paper


(A. Debbarma)
Registrar (Judicial)

6678
C

By Fax / Speed Post

File No. N - 17 / 24 / 2016 - NM
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House, 26 - Mansingh Road,
New Delhi - 110 011.
Dated: 04.05.2016.

To,

The Registrar General,
Tripura High Court,
Agartala - 799 006.

Subject: **Furnishing of information of Pendency of Cases related to Specific Categories as on 31.12.2015 - Regarding.**

Sir,

I am directed to say that pendency of cases in courts relating to following categories have been subject matter of a number of Parliament Questions in recent past.

1. Land / Immoveable Property dispute cases;
2. Crime Against Women (Rape) cases;
3. Cheque dishonour / Cheque Bounce cases under Negotiable Instrument Act, 1881;
4. Smuggling of narcotics cases; and
5. Motor Accidents Claims cases.

It is, therefore, requested that updated information as on 31.12.2015 on Pendency of Cases in High Courts and District / Subordinate Courts under the jurisdiction of High Court relating to above categories may please be furnished in the enclosed proforma.

Yours faithfully,

(C. K. Reejonia)

Deputy Secretary to the Government of India

Tel. / Fax No. 011 - 2307 2146

E-mail: ckreejonia@nic.in

Enclosures: Five separate proforma for each category mentioned above.

By (Juddi)
A+H Reg, Branch - 2 / II
and
Anjan / mmo / Nivedita / Madhumita
26/05/16

PROFORMA - A

Part - I

Name of High Court: _____

Number of Land / Immoveable Property dispute cases pending in High Court as on 31.12.2015

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2015

Part - II

Name of High Court: _____

Name of the State / UT*

Number of Land / Immoveable Property dispute cases pending in District / Subordinate Courts of the State / UT* as on 31.12.2015

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total pendency as on 31.12.2015

Part - III

Number of Special Courts / Designated Courts for cases relating to Land / Immoveable Property disputes, if any, as on <u>31.12.2015</u>	
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*Separate proforma for each State / UT

PROFORMA - B

Part - I

Name of High Court: _____

Number of cases relating to Crime Against Women (Rape) pending in High Court as on **31.12.2015**

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2015

Part - II

Name of High Court : _____

Name of the State / UT* _____

Number of cases relating to Crime Against Women (Rape) pending in District / Subordinate Courts of the State / UT* as on **31.12.2015**

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total pendency as on 31.12.2015

Part - III

Number of Fast Track Courts (FTCs) / Special Courts for cases relating to Crime Against Women (Rape) functioning in the State / UT* as on 31.12.2015 .	
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*Separate proforma for each State / UT

PROFORMA - C

Part - I

Name of High Court: _____

Number of cases relating to Cheque dishonour / Cheque bounce under the Negotiable Instruments Act, 1881 **pending in High Court as on 31.12.2015**

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2015

Part - II

Name of High Court : _____

Name of the State / UT* _____

Number of cases relating to Cheque dishonour / Cheque bounce under the Negotiable Instruments Act, 1881 **pending in District / Subordinate Courts of the State / UT* as on 31.12.2015**

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total pendency as on 31.12.2015

Part - III

Number of Special Courts for cases relating to Cheque dishonour / Cheque bounce under the Negotiable Instruments Act, 1881 functioning in the State / UT* as on 31.12.2015.	
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*Separate proforma for each State / UT

PROFORMA - D

Part - I

Name of High Court: _____

Number of cases related to smuggling of narcotics pending in High Court as on 31.12.2015

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2015

Part - II

Name of High Court: _____

Name of the State / UT* _____

Number of cases related to smuggling of narcotics pending in District / Subordinate Courts of the State / UT* as on 31.12.2015

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total pendency as on 31.12.2015

Part - III

Number of Special Courts for cases related to smuggling of narcotics as on 31.12.2015.

*Separate proforma for each State / UT

PROFORMA - E

Part-I

Name of High Court: _____
 Number of cases related to MOTOR ACCIDENT CLAIMS pending in High Court as on 31.12.2015

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2015

Part-II

Name of High Court: _____
 Name of the State / UT* _____
 Number of cases related to MOTOR ACCIDENT CLAIMS pending in District / Subordinate Courts of the State / UT* as on 31.12.2015

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total pendency as on 31.12.2015

Part - III

Number of Special Courts / Tribunals for cases related to MOTOR ACCIDENT CLAIMS as on 31.12.2015.

*Separate proforma for each State / UT
